PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF
PARASNATH TEXTILES LIMITED
Registered Office: 17, Dover Road, Kolkata – 700 019

This Public Announcement ("PA") is being issued by VC Corporate Advisors Private Limited ("**Manager to the Offer**") to the equity shareholders of Parasnath Textiles Limited (herein after referred to as "**Target Company**" or "**PTL**") on behalf of Luharuka Sales & Services Private Limited (herein after referred to as the "**Acquirer**" or "**LSSPL**") pursuant to Regulation 10 & 12 and other applicable provisions as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 and subsequent amendments thereto (hereinafter referred to as the "**Regulations**").

1. THE OFFER:

1.1. The Open Offer ("**Offer**") is being made by the Luharuka Sales & Services Private Limited, a private limited company, having its registered office at A- 301, Hetal Arch, Opp. Natraj Market, S.V. Road, Malad (West), Mumbai - 400064 Tel No. (022) 2882 5509 Fax No (022) 2889 2527, E-mail: luharuka.sales@rediffmail.com to the Equity Shareholders of Parasnath Textiles Limited.

1.2. The Acquirer has entered into a Share Purchase Agreement ("**SPA**" or "**Agreement**") dated 23rd September, 2010 with the Promoter/Promoter Group (hereinafter collectively referred to as "**Sellers**") of the Target Company represented by Mr. Girish Kumar Saraf, S/o Shri Shyam Sunder Saraf residing at "ANUGRAH", 9, New Road, Alipore, Kolkata-700 027 acting through power of attorney and by resolutions of the promoter group Companies to acquire from them 5,40,500 equity shares (Five Lac Forty Thousand Five Hundred Only) fully paid-up equity shares of Rs. 10/- each representing 73.41 % of the paid-up equity and voting share capital of PTL at a price of Rs. 6.50 (Rupees Six and Fifty Paisa Only) per fully paid up equity share payable in cash ("**Negotiated Price**"). The total consideration for the equity shares acquired as mentioned above is Rs 35,13,250/- (Rupees Thirty Five Lac Thirteen Thousand Two Hundred Fifty Only) the details of which are as under:

Sl. No.	Name of the Sellers	No. of Equity Shares of Target Company	% of paid up equity and voting share capital of Target Company
1.	Surface Holdings Limited	10,000	1.36
2.	Tower Properties Pvt. Ltd	1,10,800	15.05
3.	Saraf Holdings Pvt. Ltd	45,400	6.17
4.	Aradhita Saraf	43,400	5.89
5.	Shyam Sunder Saraf	16,000	2.17
6.	Rama Devi Saraf	40,900	5.56
7.	Sujata Saraf	50,000	6.79
8.	Dev Saraf	2,24,000	30.42
	Total	**5,40,500**	**73.41**

1.3. As on the date of the PA, the Acquirer does not hold any equity share of PTL. The Acquirer has not acquired any equity shares of the Target Company during the twelve months preceding the date of the PA except the equity shares proposed to be acquired through SPA dt. 23.09.2010.

1.4. The Acquirer is now making this Offer to the equity shareholders of PTL to acquire from them upto 1,47,260 (One Lac Forty Seven Thousand Two Hundred Sixty Only) paid-up equity shares of Rs.10/- each, representing 20.00 % of the paid-up equity and voting share capital at a price of Rs. 18/- (Rupees Eighteen Only) per share ("**Offer Price**") payable in cash in terms of Regulation 20 of the Regulations. PTL doesn't have any partly paid up shares as on date of the PA.

1.5. The shares of PTL are listed on the Calcutta Stock Exchange Limited ("CSE"), U.P. Stock Exchange Limited ("UPSE") & Delhi Stock Exchange Limited ("DSE"). As per available information, the equity shares of PTL are infrequently traded in terms of explanation (i) to Regulation 20(5) of the Regulations and therefore the Offer Price has been determined taking into account the following parameters: -

a)	Negotiated Price under the SPA	:	Rs. 6.50 per fully paid-up equity share
b)	Highest Price paid by the Acquirer for acquisition, including by way of allotment in a public or rights or preferential issue during the twenty six week period prior to the date of Public Announcement	:	N.A
c)	**Other Parameters**		Based on Audited Accounts for the year ended 31.03.2010
	Return on Net worth (%)	:	3.80
	Book Value per share (Rs)	:	37.72
	Earning per Share (Rs)	:	1.43
	Industry Average P/E Multiple*	:	26.3
	Offer price P/E Multiple**	:	12.59

*(Source: Capital Market Journal Vol XXV/15, Sept 20-Oct 03, 2010, Industry – Finance & Investments).
**Offer price/EPS

Mr. Pradeep Choudhary,(Membership No. 105628) Proprietor of PKC & Associates, Chartered Accountants having office at 223, Natraj Shopping Centre, S.V.Road, Malad (West), Mumbai-400064 Ph. No. (022) 2844 9591 Fax No. (022) 2882 2833 Email: pkc.mumbai@gmail.com vide certificate dated 24.09.2010, has stated that based on the decision of the Hon'ble Supreme Court of India in the case of Hindustan Lever Employees Union Vs Hindustan Lever Limited, 1995 (83 Com case 30), the value of the equity shares of PTL is Rs.17.42 per share In view of the above, the Offer price of Rs.18/- per share is justified in terms of Regulation 20(5) of the Regulations.

1.6. There are no persons representing the Acquirer is on the Board of Target Company as on the date of the PA.

1.7. As on the date of the PA, the Manager to the Offer does not hold any equity share in the Target Company. They declare and undertake not to deal in the shares of PTL during the period commencing from the date of their appointment as Manager to the Offer till the expiry of 15 days from the date of closure of the Offer.

1.8. For the purpose of this Offer, there is no person(s) acting in concert ("PAC") with the Acquirer.

1.9. The Offer is not subject to any minimum level of acceptances from shareholders and is not a conditional Offer.

1.10. The Acquirer will accept all the equity shares of PTL that are tendered in valid form in terms of this offer upto a maximum of 1,47,260 equity share of Rs. 10/- each representing 20.00% of equity and voting share capital of PTL.

1.11. This is not a competitive bid.

1.12. The Acquirer and/or its Directors, the Sellers and the Target Company have not been prohibited by SEBI from dealing in securities, in terms of direction issued under Section 11B of SEBI Act or under any other Regulations made under the SEBI Act.

1.13. The Offer is not as a result of global acquisition resulting in indirect acquisition of PTL.

1.14. The Acquirer has undertaken to comply with the Regulations and complete the Offer formalities irrespective of the compliance or fulfilment or outcome of the Agreement and its related conditions.

1.15. The Equity Shares will be acquired by the Acquirer free from all lien, charges and encumbrances and together with all rights attached to, including all the rights to dividend, bonus and rights offer declared thereof.

1.16. The Acquirer has not entered into any separate non-compete agreement with the Sellers.

2. Information about the Acquirer – Luharuka Sales & Services Private Limited ("LSSPL")

2.1. LSSPL was incorporated on 05.07.2010 as a Private Limited Company under the Companies Act, 1956 in the State of Maharashtra. The Corporate Identification number ('CIN') of the Company is U51909MH2010PTC205252. The registered and corporate office of LSSPL is situated at A- 301, Hetal Arch, Opp. Natraj Market, S.V. Road, Malad (West), Mumbai - 400064 Tel No. (022) 2882 5509 Fax No (022) 2889 2527, E-mail: luharuka.sales@rediffmail.com

2.2. LSSPL has been incorporated with the objective of carrying on the business of dealing in various commodities, substances, articles, merchandise, goods, and things whether solid or liquid or gaseous, licencees, merchants, traders, sales organizers, representatives of manufacturers of commodities, goods articles, merchants, traders, sales organizers, representatives of manufactures of commodities, goods articles, materials and things and for that purpose to buy, to sell exchange, market, pledge, distribute, install, service, maintain, or otherwise deals in commodities, goods articles and things and agency business. LSSPL is yet to start any business activity.

2.3. Mr. Anil Beniprasad Agarwal & Mrs. Annu Anil Agarwal, promoters of LSSPL are also its present directors. They do not belong to any group and are presently holding the entire share capital of LSSPL.

2.4. As on the date of the PA, none of the directors or any person representing the Acquirer is on the Board of PTL.

2.5. As on the date of the PA, the Authorised Share Capital of LSSPL is Rs. 5,00,000/- comprising of 50,000 equity shares of Rs. 10/- each. The paid up equity share capital of LSSPL is Rs. 5,00,000/- comprising of 50,000 equity shares of Rs. 10/- each. The Shares of LSSPL are not listed on any Stock Exchange.

2.6. The Acquirer, being a newly incorporated Company, no financial statements has been prepared. The Networth and Book Value per shares of LSSPL are Rs. 49.70 Lac & Rs. 99.40 respectively.

3. INFORMATION ABOUT PARASNATH TEXTILES LIMITED ("TARGET COMPANY" OR "PTL"):

3.1. Parasnath Textiles Limited ("PTL") having its Registered Office at 17, Dover Road, Kolkata—700019 was incorporated on 12.11.1982 under the Companies Act, 1956 in the State of West Bengal. PTL obtained certificate of Commencement of Business pursuant to Section 149(3) of the Companies Act, 1956 from the Registrar of Companies, West Bengal vide certificate dated 15.12.1982. The CIN of the Target Company is L17112WB1982PLC035441.

3.2. As on the date of the PA, the Authorised Share Capital of the Target Company is Rs. 1,00,00,000/- comprising of 10,00,000 Equity Shares of Rs. 10/- each. The Issued, Subscribed and Paid-up capital of the Target Company is Rs. 73,63,000/- comprising of 7,36,300 fully paid-up Equity Shares of Rs. 10/- each. PTL does not have any partly paid-up Equity Shares. PTL has yet to establish connectivity with both National Securities Depository Limited (NSDL) and Central Depositories Services (India) Limited (CDSL).

3.3. PTL is presently engaged in the business of investment/ trading in Shares & Securities. PTL is registered with Reserve Bank of India as a Non Banking Financial Company having Registration no. 05.02895.

3.4. The present Board of Directors of PTL are Shri Jugal Kishore Bagaria, Shri Girish Kumar Saraf & Shri Ganpat Ram Bhawsinghka.

3.5. The Equity Shares of PTL are listed at CSE, UPSE & DSE. The Shares of PTL are not admitted as permitted security in any other Stock Exchange.

3.6. The brief financials of the Target Company are as follows:

(Rs. In Lac)

Particulars	Year Ended March 31, 2010 (Audited)
Total Income	19.25
Profit /(Loss) After Tax	10.55
Earning Per Share (Rs.)	1.43
Book Value Per Share (Rs.)	37.72
Networth	277.72
Return on Networth (in %)	3.80

4. REASONS FOR THE OFFER AND FUTURE PLANS ABOUT TARGET COMPANY:

4.1. The Offer has been made pursuant to regulation 10 & 12 and other provisions of the Chapter III and in compliance with the Regulations.

4.2. The prime object of the Offer is to acquire substantial acquisition of shares/voting rights accompanied with the change in control and management of the Target Company.

4.3. The Acquirer intends to expand into fund based, investment and non-banking financial services activities. PTL is presently engaged in the business of investment /trading in shares and securities. PTL is registered with Reserve Bank of India as Non Banking Financial Company having Registration No. 05.02895. The Acquirer through PTL intends to invest, incubate in corporate opportunities and also provide extensive insight and support on the development of the existing business of the Target Company.

4.4. Subject to satisfaction of the provisions under the Companies Act, 1956 and/ or any other Regulation(s), the Acquirer intends to make changes in the management of PTL. It is proposed to induct new Directors on the Board of PTL by the Acquirer. The likely changes in the management /acquiring control by the Acquirer shall be subject to successful completion of the Open Offer formalities, including dispatch of consideration for the Shares accepted and shall be subject to compliance with Regulation 23(6) of the Regulations.

4.5. The Acquirer does not have any plans to dispose off or otherwise encumber any assets of PTL in the next two years except in the ordinary course of business of PTL and /or for the purposes of entering into any compromise or arrangement, reconstruction, restructuring, merger, rationalizing and / or streamlining various operations, assets, liabilities, investments, businesses or otherwise of PTL, subject to applicable shareholders approval.

4.6. The Acquirer undertakes not to sell, dispose of or otherwise encumber any substantial assets of the Target Company except with the prior approval of the shareholders of the Target Company and in accordance with and subject to the applicable laws, permissions and consents, if any.

5. STATUTORY APPROVALS/ OTHER APPROVALS REQUIRED FOR THE OFFER:

5.1. The Offer is subject to receiving the necessary approval(s), if any, from Reserve Bank of India, under the Foreign Exchange Management Act, 1999 and subsequent amendments thereto, for acquiring equity shares tendered by non-resident shareholders, if any.

5.2. As on the date of the PA, to the best of the knowledge of the Acquirer, there are no other statutory approvals and/ or consents required. However, the Offer would be subject to all-statutory approvals as may be required and / or may subsequently become necessary to acquire at any later date.

5.3. In case of non receipt of any approval, SEBI may, if satisfied that non receipt of the requisite approvals was not due to any willful default or neglect of the Acquirer or failure of the Acquirer to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirer agreeing to pay interest to the shareholders as directed by SEBI, in terms of regulation 22(12) of the Regulations. Further, if delay occurs on account of willful default by the Acquirer in obtaining the requisite approvals, regulation 22(13) of the Regulations will also become applicable.

5.4. No approval is required from any bank or financial institutions for this Offer to the best of the knowledge of the Acquirer.

6. OPTION IN TERMS OF REGULATION 21:

In the event, pursuant to this Offer or otherwise, if the public shareholding in the Target Company falls below 25% of its Outstanding equity and voting share capital, the Acquirer will, in accordance with Regulation 21(2) of the Regulations, facilitate the Target Company to raise the level of public shareholding to the level specified for continuous listing in the Listing Agreement with the Stock Exchange within the specified time and in accordance with the prescribed procedure under clause 40A(viii) of the Listing Agreement and in compliance with the Regulations.

7. FINANCIAL ARRANGEMENTS:

7.1. The Acquirer has adequate financial resources and has made firm financial arrangements for the implementation of the Offer in full out of their own sources / networth and no borrowings from any Bank and / or Financial Institution are envisaged. Mr. Pradeep Choudhary (Membership No. 105628), Proprietor of PKC & Associates, Chartered Accountants, having office at 223, Nataraj Shopping Centre, S.V.Road, Malad (West), Mumbai-400 064 Ph. No. (022) 2844 9591 Fax No (022) 2882 2833 E-mail: pkc.mumbai@gmail.com vide their certificate dated 24.09.2010 has certified that sufficient resources are available with the Acquirer for fulfilling the obligations under this "Offer" in full.

7.2. The maximum consideration payable by the Acquirer assuming full acceptance of the Offer would be Rs. 26,50,680/- (Rupees Twenty Six Lac Fifty Thousand Six Hundred Eighty only). In accordance with regulation 28 of the Regulations, the Acquirer has opened an Escrow Account under the name and style of "LSSPL-PTL-Open Offer Escrow Account" with HDFC Bank Ltd, Central Plaza, Kolkata ("Escrow Banker") and made therein a cash deposit of Rs. 6,75,000/- (Rupees Six Lac Seventy Five Thousand Only) being more than 25% of the consideration payable in the Open Offer.

7.3. The Manager to the Offer i.e. VC Corporate Advisors Private Limited is authorized to operate the above-mentioned Escrow Account to the exclusion of all others and to instruct the Escrow Banker to issue cheques / pay orders / demand drafts / ECS credit, if required, in accordance with the Regulations.

7.4. Based on the aforesaid financial arrangements and based on the confirmations received from the Escrow Banker and the Chartered Accountant, the Manager to the Offer is satisfied about the ability of the Acquirer to implement the Offer in accordance with the Regulations. The Manager to the Offer confirms that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

8. OTHER TERMS OF THE OFFER:

8.1. The Letter of Offer along with Form of Acceptance cum Acknowledgement will be mailed to all those shareholders of PTL (except parties to the Agreement) whose name appear on the Register of Members at the close of business hours on 08.10.2010 ("Specified Date").

8.2. Shareholders holding equity shares in physical form who wish to accept the Offer and tender their shares will be required to send their duly signed Form of Acceptance cum Acknowledgement, Original Share Certificate(s) and duly signed and executed Transfer Deed(s) to the Registrar to the Offer, either by hand delivery on weekdays from Monday to Saturday between 10.30 A.M to 4.30 P.M or by Registered Post so as to reach on or before the Closing of the Offer, i.e. 08.12.2010 in accordance with the instructions specified in the Letter of Offer and in the Form of Acceptance cum Acknowledgement.

8.3. All owners of the shares, Registered or Unregistered (except parties to the agreement) who own the shares any time prior to the Closing of the Offer are eligible to participate in the Offer. Unregistered owners can send their application in writing to the Registrar to the Offer, on a plain paper stating the Name & Address of the First Holder, Name(s) & Address (es) of Joint Holder(s) if any, Number of Shares held, Number of Shares offered, Distinctive Numbers, Folio Number, together with the original Share Certificate(s), valid Transfer Deeds and the original Contract Note issued by the Broker through whom they acquired their shares. No indemnity is required from unregistered owners.

8.4. In case of non-receipt of the Letter of Offer, the eligible persons may send their consent to the Registrar to the Offer, on a plain paper stating the Name & Address of the First Holder, Name(s) & Address (es) of Joint Holder(s) if any, Registered Folio Number, Share Certificate Numbers, Distinctive Numbers, Number of Shares held, Number of Shares offered, along with documents as mentioned in above point '8.3', so as to reach the Registrar to the Offer on or before the Closing of the offer, i.e. 08.12.2010.

8.5. Applications in respect of equity shares of the Target Company that are subject matter of litigation wherein the shareholders of the Target Company may be prohibited from transferring the equity shares during the pendency of the said litigation are liable to be rejected if the directions/ orders regarding these equity shares are not received together with the equity shares tendered under the Offer. The Letter of Offer in some of these cases, wherever possible, will be forwarded to the concerned statutory authorities for further action by such authorities.

8.6. The Letter of Offer along with the form of acceptance would also be available at SEBI's website at www.sebi.gov.in and the eligible persons to the Offer may download the form of acceptance from the website as one of the alternatives available to them for applying in the Offer.

8.7. While tendering the equity shares under the Offer, NRIs / foreign shareholders will be required to submit the previous RBI Approvals (specific or general) that they would have been required to submit to acquire the equity shares of the Target Company. In case the previous RBI approvals are not submitted, Acquirer reserves the right to reject such equity shares tendered. While tendering shares under the Offer, NRI / foreign shareholders will be required to submit a Tax Clearance Certificate from the Income Tax authorities, indicating the amount of tax to be deducted by the Acquirer under the Income Tax Act, 1961 ('Income Tax Act'), before remitting the consideration. In case the aforesaid Tax Clearance certificate is not submitted, Acquirer will arrange to deduct tax at the rate as may be applicable to the category of the shareholder under the Income Tax Act, on the entire consideration amount payable to such shareholder.

8.8. As per the provisions of Section 196D (2) of the Income Tax Act, no deduction of tax at source shall be made from any income by way of capital gains arising from the transfer of securities referred to in Section 115AD of the Income Tax Act payable to a Foreign Institutional Investor ('FII') as defined in Section 115AD of the Income Tax Act.

8.9. The Registrar to the Offer will hold in trust the Share Certificates, Form of Acceptance cum Acknowledgement, if any, and the Transfer Form(s) on behalf of the shareholders of PTL who have accepted the Offer, till the Cheques / Drafts/ ECS Credit for the consideration and / or the unaccepted shares / share certificates are despatched / returned.

8.10. Share Certificates, Transfer Forms and other documents in respect of shares not accepted under the Offer, if any, will be returned by Registered Post at the shareholders' / unregistered owners' sole risk to the sole / first shareholder.

8.11. In case the shares tendered in the Offer by the shareholders of PTL are more than the shares to be acquired under the Offer, the acquisition of the shares from each shareholder will be as per the provision of regulation 21(6) of the Regulations on a proportionate basis. The rejected Applications / Documents will be sent by Registered Post. The marketable lot of PTL is 50 (Fifty) equity shares.

8.12. The payment of consideration for the applications so accepted in the Offer, if any, shall be given within 15 days from the date of closure of the Offer. Credit for the consideration will be paid to the shareholders who have tendered shares in the Open Offer, by ECS, Direct Credit or Crossed account payee cheques / pay order / demand drafts, RTGS and NEFT. It is desirable that the shareholders provide bank details in the Form of Acceptance-cum-Acknowledgement, so that the same can be incorporated in the cheque / demand draft / pay order.

8.13. In terms of regulation 22(5A) of the Regulations, shareholders shall have the option to withdraw acceptances tendered up to three working days prior to the Offer Closing date by submitting the required documents, so as to reach the Registrar to the Offer on or before 03.12.2010. The withdrawal option can be exercised by submitting the Form of Withdrawal enclosed with Letter of Offer. In case of non-receipt of Form of Withdrawal, the withdrawal can be exercised by making it on plain paper along with the details as mentioned in the point '8.4' above. The shares withdrawn by the Shareholders, if any, would be returned by Registered Post.

8.14. A Schedule of some of the major activities in respect of the Offer is given below:

Activities	Date	Day
Specified Date (for the purpose of determining the name of shareholders to whom the Letter of Offer will be sent)	08.10.2010	Friday
Last Date for a Competitive Bid, if any	20.10.2010	Wednesday
Date by which the Letter Of Offer to be Dispatched to the shareholders	11.11.2010	Thursday
Date of Opening of the Offer	19.11.2010	Friday
Last date for revising the Offer Price / Number of Shares	29.11.2010	Monday
Last date for Withdrawal of Acceptance by shareholders who have accepted the Offer	03.12.2010	Friday
Date of Closing of the Offer	08.12.2010	Wednesday
Date of communicating acceptance / rejection and payment of consideration for applications accepted	23.12.2010	Thursday

9. GENERAL:

9.1. Shareholders who have accepted the Offer by tendering the requisite documents in terms of the Public Announcement / Letter of Offer, can Withdraw the same up to three working days prior to the date of Closure of the Offer i.e. 03.12.2010.

9.2. If there is any upward revision in the Offer Price up to seven working days prior to the date of Closure of the Offer i.e. 29.11.2010 or withdrawal of the Offer, the same would be informed by way of Public Announcement in the same Newspapers where the original Public Announcement appeared and such revised Offer Price would be payable to all the shareholders who have tendered their shares any time during the Offer and accepted under the Offer.

9.3. If there is a Competitive Bid:

i) The Public Offers under all the subsisting bids shall close on the same date.

ii) As the Offer Price cannot be revised during 7 working days prior to the Closing date of the Offers/ bids, it would, therefore, be in the interest of the shareholders to wait till the commencement of that period to know the final Offer Price of each bid and tender their acceptance accordingly.

9.4. The Acquirer, its directors, the Sellers and the Target Company have not been prohibited by SEBI from dealing in securities, in terms of direction issued u/s 11B of SEBI Act or under any other Regulations made under the SEBI Act.

9.5. Pursuant to regulation 13 of the Regulations, the Acquirer has appointed **VC Corporate Advisors Private Limited,** as Manager to the Offer.

9.6. The Acquirer has appointed M/s. Bigshare Services Private Limited as the Registrar to the Offer, having office at E/2, Ansa Industrial Estate, Sakivihar Road, Sakinaka, Andheri (E), Mumbai-400 072 Ph No. (022) 4043 0200, Fax No. (022) 2847 5207, E-mail: openoffer@bigshareonline.com. The Contact Person is Babu Raphael.

9.7. The Acquirer and the directors of the Acquirer accept full responsibility for the information contained in the Public Announcement and also for the obligations of Acquirer laid down in Regulations.

9.8. This Public Announcement will be available on SEBI's website at www.sebi.gov.in Eligible persons to the Offer may also download a copy of Letter of Offer along with Form of Acceptance cum Acknowledgement and Form of Withdrawal, which will also be available on SEBI's website from the Offer opening date i.e. 19.11.2010 and apply in the same.

9.9. For further details, please refer to the Letter of Offer & Form of Acceptance.

Issued by Manager to the Offer :

Manager to the Offer:

VC CORPORATE ADVISORS PRIVATE LIMITED
SEBI Registration No. INM000011096
(Contact Person: Ms. Neha Dalmia)
31, Ganesh Chandra Avenue, 2nd Floor,
Suite No - 2C, Kolkata – 700 013.
Phone No: (033) 2225-3940 / 3941
Fax: (033) 2225-3941
E-mail: mail@vccorporate.com

On behalf of the Acquirer

LUHARUKA SALES & SERVICES PRIVATE LIMITED
A-301, Hetal Arch, Opp. Natraj Market,
S.V. Road, Malad (West),
Mumbai - 400 064

Place: Mumbai

Date: 29.09.2010